FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUMARROW IMPEX LLP

Sl. No.	PARTICULARS	DETAILS
(1)	*(2)*	*(3)*
1.	Name of the corporate debtor	SUMARROW IMPEX LLP
2.	Date of incorporation of corporate debtor	22-05-2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad under the Limited Liability Partnership Act, 2008
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAP3941
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** 403-I, 4th Floor, Eden Ceramic City, 8A-National Highway, Lalpar, Morbi, Gujarat-363642
6.	Date of closure of Insolvency Resolution Process	27.10.2026
7.	Liquidation commencement date of corporate debtor	28.10.2026 (By order of Hon'ble NCLT, Ahmedabad Bench, Court-2 in IA(Liq.)/8(AHM)2026 in C.P.(IB)/250(AHM)2024) (A copy of the order uploaded on 29.10.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Bharti Jain IBBI/IPA-002/IP-N01321/2025-2026/14545
9.	Address and e-mail of the liquidator, as registered with the Board	4378/B, GF, Prakash Bhawan, Ansari Road, Darya Ganj, New Delhi - 110002 ip.bhartijain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	4378/B, GF, Prakash Bhawan, Ansari Road, Darya Ganj, New Delhi - 110002 Correspondence Email-Id: ip.bhartijain@gmail.com and cirp.sumarrow@gmail.com

Notice is hereby given that the National Company Law Tribunal, Court-2, Ahmedabad Bench has ordered the commencement of liquidation of Sumarrow Impex LLP on 28th October 2026 (copy of the order uploaded on 29.10.2026) under Section 33 of the Insolvency and Bankruptcy Code, 2016.



Bharti Jain
Liquidator - Sumarrow Impex LLP
Reg No. IBBI/IPA-002/IP-N01321/2025-2026/14545
AFA valid till 30.06.2027

Date: 31-10-2026
Place: Delhi

Chola — CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Enter a better life

Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	**Loan A/C. No(S).** : HL31AJR000217560 & HL21AJR00010303 **1. Mr. / Mrs. Jadeja Rajendrasinh Natwarsinh (Alias) Rajendrasinh Natwarsinh Jadeja** **2. Mr. / Mrs. Jadeja Kailashba Rajesndrasihn** **Add.** :- B602, Merry Gold Heights, Behind Dwarika Village, Rajkot, Gujarat-360 001; **Also At :** Wing B, Flat No. 602, Opp. Hotel ADB, Off. 150 Ft. Ring Road, Railnagar, Merry Gold Heights, Rajkot, Gujarat-360 001.	**LAN : HL31AJR000217560 for an Amt. of Rs. 3,85,000/- & HL21AJR000150303 for an Amt. of Rs. 20,45,261/-**	**15.10.2026 Rs. 25,37,255/- (Rs. Twenty Five Lakhs Thirty Seven Thousand Two Hundred & Fifty Five Only)** as on **09.10.2026**	All the peace & parcel of a Residential Flat No. B-602 on 6th Floor Having a Carpet area 59-89 Sq. Mtrs. + 3-00 Sq. Mtrs. wash area Built up Area 75-47 Sq. Mt. in Building-B of the high Rise Building namely **"MERRYGOLD HEIGHTS"** constructed on the NA land area 6058-00 Sq. Mtrs. of Plot No. 1 situated at Revenue Survey No. 616/P5, TPS No. 24 (Rajkot), FP No. 8/1 City Survey Ward No. 18 City Survey No. 194461 in Sub-Dist. & Regi. Dist Rajkot and ➢**Bounded as - North :** Flat No. B-601; **South :** Margin then Building-A; **East :** Margin Then building D; **West :** Stair passage then Falt No. B-603.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove **within 60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **Cholamandalam Investment and Finance Company Ltd.** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Sec. 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable U/s. 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-

Place : Rajkot, Gujarat — **Authorized Officer**

Date : 15.10.2026 — **For Cholamandalam Investment and Finance Company Limited**

DCB Bank Limited

Regional Office: 8th Floor, Pariseema Complex, Bodyline Cross Road, Opp. IFCI Bhavan, C.G. Road, Ahmedabad-380006.

DCB BANK

DEMAND NOTICE
UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

You the below mentioned borrower(s), co-borrower(s) have availed loan/s facility(ies) from DCB Bank Limited by mortgaging your immovable properties (securities). Consequent to your defaults your loans were classified as non-performing assets. DCB Bank Limited For the recovery of the outstanding dues, issued demand notice under Section 13(2) of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per Section 13(2) of the Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of service upon you. Details of the borrowers, co-borrowers, properties mortgaged, outstanding dues, demand notice sent under Section 13(2) and amount claimed there under are given as under:

Sr. No.	Loan Account No.	BORROWER, CO-BORROWER, MORTGAGORS & GUARANTORS NAME	Demand Notice Date	Demand Notice Amount
1.	DRHLSUR00556469	PANNALAL RAMULAL KUSHWAHA & NITUDEVI PANNALAL KUSHWAHA	15-10-2026	Rs. 1,27,6610/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF PLOT NO 155 AS PER K.J.ADMEASURING 57.79 SQ.MTRS, AND AS PER SITE ADMEASURING 61.87 SQ.MTRS I.E. 74.00 SQ.YARD ALONG WITH 39.31 SQ.MTRS UNDEVIDED SHARE IN ROAD AND C.O.P. OF PRATHAM RESIDENCY SITUATE AT NEW BLOCK NO.231, OLD BLOCK NO.215, SURVEY NO.197, TOTALLY ADMEASURING 17825 SQ.MTRS, AKAR RS.13.90 PAISA OF MOJE .HALDHARU , TA.KAMREJ DIST. SURAT (The Secured Assets)				
2.	DRBLSUR00415121 & 03342500000310 & DRBLSUR00509469 & DRBLSUR00542759	NILAMKUMAR MANHERLAL MERCHANT & JASHMIN NILAMKUMAR MERCHANT	05-10-2026	Rs.15,70,120.01/-
Description Of The Immovable Property : ALL THAT RIGHT TITLE AND INTEREST IN PROPERTY BEARING HOUSE NO.38 ADMEASURING 40 SQ. MTRS., IN SAI NAGAR SOCIETY, SITUATED AT REVENUE SURVEY NO.201, TO 205 TOWN PLANNING SCHEME NO.12, FINAL PLOT NO.102, MOJE ADAJAN, CITY SURAT (The Secured Assets)				
3.	DRHLSLV00556309	VITTHAL GOVINDA DAKAVE & MANGAL GOVIND DAKAVE & GOVINDA VISHNU DAKAVE	19-10-2026	Rs.12,62,802/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF THE RESIDENTIAL PREMISES BEARING FLAT NO.303 ADMEASURING 665 SQ.FEET EQUIVALENT TO 61.80 SQ.MTRS. OF SUPER BUILT UP AREA ON THE 3RD FLOOR OF RESIDENTIAL BUILDING KNOWN AS 'MANEK – A', WITHIN THE RESIDENTIAL COMPLEX KNOWN AS 'SWAPNALOK' STANDING ON THE PORTION OF THE SAID PROPERTY,SURVEY NO. 174/A/1/2 PAIKI NOW KNOWN AS SURVEY NO.174/A/1/2/10 AND SURVEY NO.174/A/1/2/11 OF VILLAGE SOLSUMBA, TOTAL ADMEASURING 16052 SQ.MTRS., TA: UMBERGAON, DIST : VALSAD. (The Secured Assets)				
4.	DRHLRAJ00641745	MAKAVANA SHOBHANABEN KARSHANBHAI & BHUPAT PUNJABHAI MAKVANA	21-10-2026	Rs.5,23,901.69/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF THE RESIDENTIAL TENAMENT NO. 47, REVENUE SURVEY NO.146 PAIKI 8, PLOT NO.22B, ADMEASURING 38.12 SQ.MTRS, AVADH RESIFDENCY SHAPAR ROAD, PIPALIYA PAL, LODHIKA, RAJKOT (The Secured Assets)				
5.	DRHLSUR00544465	RAJESH KUMAR BABURAM YADAV & SARITA DEVI RAJESH KUMAR YADAV	21-10-2026	Rs.3,13,201/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF THE FLAT NO. 403, 4TH FLOOR, ADMEASURING 294 SQ.FTS, I.E.27.31 SQ.MTRS, BUILT UP AREA UNDEVIDED SHARE IN THE LAND IN SAI PALACE SITUATED AT BLOCK NO.152 OF SHANTI NAGAR IN PLOT NO.90 & 91, TOTALLY ADMEASURING 116.90 SQ.MTRSOF MOUJE.KADODARA, TA.PALSANA, DIST.SURAT (The Secured Assets)				
6.	3452600005883	ABRULNISA JAVED KHAN(Deceased)THROUGH HIS LEGAL HEIR SALMAN KHAN & RIZWAN JAVED KHAN & AHESAN JAVED KHAN & JAVED MUNIR KHAN (Deceased) THROUGH HIS LEGAL HEIR SALMAN KHAN & RIZWAN JAVED KHAN & AHESAN JAVED KHAN	21-10-2026	Rs.4,87,891.99/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO .A/407 ADMEASURING ABOUT 660.00 SQ.FEET. EQUIVALENT TO 61.32 SQ.MTRS., SUPER BUIT UP AREA, SITUATED ON THE FOURTH FLOOR OF THE BUILDING KNOWN AS " PRINCE PARK CO-OP HOUSING SOCIETY LTD" CONSTRUCTED ON THE N.A LAND BEARING SURVEY NO.337 ADMEASURING ABOUT 25293.00 SQ. MTRS., PAIKI PLOT NO.5,6,21 AND 22 TOTAL 901.56 SQ. MTRS., SITUATED AT VILLAGE KARWAD, TA: VAPI, DIST: VALSAD (The Secured Assets)				
7.	3452600003995	JAVED MUNIR KHAN (Deceased)THROUGH HIS LEGAL HEIR SALMAN KHAN & RIZWAN JAVED KHAN & AHESAN JAVED KHAN & ABRULNISA JAVED KHAN (Deceased) THROUGH HIS LEGAL HEIR SALMAN KHAN & RIZWAN JAVED KHAN & AHESAN JAVED KHAN	26-10-2026	Rs.1,36,411/-
Description Of The Immovable Property : ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO-403 4 TH FLOOR A BUILDING "MEET APPARTMENT" PLOT NO.11 & 12, SURVEY NO.332/1, SAI NAGAR, NR. ST.JOSEPH SCHOOL, DUNGRI FALIYA, DHARMPUR ROAD, VILLAGE -KARVAD, TA: VAPI, DIST: VALSAD. (The Secured Assets)				

You the borrower/s and co-borrowers/guarantors are therefore called upon to make payment of the above mentioned demanded amount with further interest as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the act to enforce the above-mentioned securities. Your attention is invited to provisions of sub-section (8) of section 13 of the act by virtue of which you are at liberty to redeem the secured asset within period stipulated in the aforesaid provision. Please note that as per section 13(13) of the said act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Date: 31/10/2026 — **Sd/- Authorized Officer**

Place: SURAT, RAJKOT, SILVASSA, VAPI (Gujarat) — **For DCB Bank Limited.**

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

CIN : L65110TN2014PLC097792

Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

IDFC FIRST Bank

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE
(For immovable property)

Whereas the undersigned being the Authorised Officer of the **IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19-08-2026** calling upon the borrower, co-borrowers and guarantors **1. MITHILESH PANCHDEV RAO, 2. VARISHKUMAR PANCHDEV RAO, 3. ANJANADEVI PANCHADEV RAO, 4. PANCHDEV RAO** to repay the amount mentioned in the notice being **Rs. 13,81,881.98/- (Rupees Thirteen Lac Eighty One Thousand Eight Hundred Eighty One And Ninety Eight Paisa Only)** as on **19-Aug-2026** within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **29th day of OCT 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of **Rs. 13,81,881.98/- (Rupees Thirteen Lac Eighty One Thousand Eight Hundred Eighty One And Ninety Eight Paisa Only)** and interest thereon.

The borrower's attention is invited to provisions of sub – Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.

All That Piece And Parcel Of Flat No. 303, Admeasuring 42.94 Sq. Meters Carpet Area, Admeasuring 2.14 Sq. Meters Wash Area, Totally Admeasuring 45.08 Sq. Meters Carpet Area, Admeasuring 512.82 Sq. Ft. I.e. 47.66 Sq. Meters Built Up Area, Alongwith Proportionate Undivided Share In Ground Land Admeasuring 18.87 Sq. Meters, "Building No. F", "Third Floor", "Seven Heights", Developed Upon Land Bearing Revenue Survey No. 149/2, Block No. 221, Draft T. P. Scheme No. 62 (dindoli-bhestan-bhedwad), Final Plot No. 25, Situated At Moje Village: Dindoli, Sub-district & Taluka: Surat City (udhna), District: Surat, State: Gujarat-395023, And **Bounded As: East:** Internal Road & Building No. D **West:** Internal Road & Building No. H **North:** Internal Road & Society Wall **South:** Adj. Building No. E

Sd/-

Authorised Officer

IDFC First Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Date: 29-Oct-26

Place: Surat, Gujarat

Loan Account No : 55565752

केनरा बैंक Canara Bank — सिंडिकेट Syndicate

Paldi - Branch

23B, Samarath, Brahmakshatriya Society, Near Jain Provision Store, Shantivan Narayananagar, Paldi, Ahmedabad

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Ref: AHMRO/RLFP/PALDI/GANESH/DEMAND/2026-27 — **Date: 30.10.2026**

To,

Borrower : 1. M/s GANESH INDUSTRIES, PROPRIETOR - MR. RAJPUT ROHITSINGH RANJITSINGH
REGISTERED OFFICE: A-10 Haridarshan Bungalows, Opp. Karnavati Bungalows, Beside Suraj Bungalows, Near Shalby Hospital, Near Ghanshyam School, Nikol – Naroda Road, New Naroda, Ahmedabad 382330
Survey No. 344/7B Mahavirnagar, Hirawadi, Saijpur Bogha, Ahmedabad -382345
FACTORY AT: Survey No. 344/7b, Mahavirnagar, Hirawadi, Saijpur Bhoga, Ahmedabad

Proprietor : 2. MR. RAJPUT ROHITSINGH RANJITSINGH
Borrower A-10 Haridarshan Bungalows, Opp. Karnavati Bungalows, Beside Suraj Bungalows, Near Shalby Hospital, Near Ghanshyam School, Nikol - Naroda Road, New Naroda, Ahmedabad 382330

Guarantor : 3. Mr. Rajput Ranjitsingh Ramshakalsingh (Guarantor)
Mortgagor A-10 Haridarshan Bungalows, Opp. Karnavati Bungalows, Beside Suraj Bungalows, Near Shalby Hospital, Near Ghanshyam School, Nikol - Naroda Road, New Naroda, Ahmedabad 382330

Dear Sir

Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

You have availed following Loans / Credit Facilities from our **Paldi Branch** from time to time:

Sl. No.	Loan No.	Nature of Loan/Limit	Principal	Interest and other charges	Total Liability	Rate of Interest
1	170000959134	Term Loan	RS. 22,16,095.43 as on 29.10.2026	24,031.00 As on 29/10/2026	22,40,126.43 as on 29/10/2026	14.30 % (Inclusive of Penal Interest @ 2%)
2	12501148865	WC LIMIT	19,95,126.00 as on 30/09/2026	25,014.00 as on 30/09/2026	20,20,140.00 as on 30/09/2026	13.00% (Inclusive of Penal Interest @ 2%)
		TOTAL	42,11,221.43	49,045.00	42,60,266.43	

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as **NPA on 27/10/2026** Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of the Borrower towards the secured creditor **as on 29/10/2026, an amount of Rs. 22,40,126.43(Rupees Twenty Two Lakh Forty Thousand One Hundred Twenty Six & Paisa Forty Three Only) + further Interest and charges from 30/10/2026 in your Term Loan account and as on 30/09/2026 of an amount Rs. 20,20,140.00 (Rupees Twenty Lakh Twenty Thousand One Hundred Forty only) + further Interest and charges from 01/10/2026 in your WC Limit account** with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post A.D. due to your last known address available in the Branch record.

SCHEDULE

Details of movable assets

Sl.	Description	Name of the title holder
1	Hypothecation Of Machineries And Stocks And Book Debts At Survey No. 344/7b, Mahavirnagar, Hirawadi, Saijpur Bhoga, Ahmedabador Any Other Place Of The Borrower Cersai Security Interest Id. 1. 400057096242 (stocks) 2. 400057096242 (Book Debts)	M/s Ganesh Industries Proprietor - MR. RAJPUT ROHITSINGH RANJITSINGH

Details of Immovable Assets

Sl.	Nature	Name of the title holder
1	All That Piece And Parcel of The Residential Immovable Property Being At Bungalow No. A-10 Admeasuring 134 Sq. Yards Plot And Constructions Thereon Admeasuring 153 Sq. Mtrs In The Society Scheme Known As "haridarshan Bungalows" of Parikshit Vihar Housing Society Ltd. Constructed On Survey No. 364 + 365, T.p.s. No. 101, Final Plot No. 62 Paiki 62/1 Mouje Nikol, Taluka Asarva Registration District Ahmedabad And Sub District of Ahmedabad -12(nikol) Boundaries :(As Per Mortgage Deed Bearing Reg. No.21545/2021) East: Margin Land & Unit No. A-11, West: Margin Land & Suraj Bungalows, North: Margin Land, South: Unit No. 9 **Cersai Security Interest Id.400057096242**	MR. RAJPUT RANJITSINGH RAMSHAKALSINGH (GUARANTOR & MORTGAGOR)

Date: 30.10.2026 Place : Ahmedabad — **Authorised Officer CANARA BANK**

यूनियन बैंक Union Bank of India

Asset Recovery Branch (55980), Ahmedabad : 1st Floor, Rangoli Complex Opp. V S Hospital, Ellisbridge, Asharam Road, Ahmedabad-380006, **E-mail :** ubin0555983@unionbankofindia.bank.in

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas,The undersigned being the Authorised Officer of the **Union Bank of India, ARB, Ahmedabad** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **14/12/2023** calling upon the **M/s. Morli Electronics and Mr. Jigneshbhai V Patel** to repay the amount mentioned in the notice being **Rs. 22,48,124.88 (Rupees Twenty Two Lakhs Forty Eight Thousand One Hundred Twenty Four and Eighty Eight Paise Only)** within 60 day from the date of receipt of the said notice.

The Borrower / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rules 8 of the Security Interest (Enforcement) Rules 2002 on this **24th October, 2026.**

The Borrower / Guarantor / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Asset Recovery Branch** for an amount of **Rs. 22,48,124.88 (Rupees Twenty Two Lakhs Forty Eight Thousand One Hundred Twenty Four and Eighty Eight Paise Only)** and interest at the contractual rate plus cost, charges and expenses till date of payment (less recovery made after demand notice).

DESCRIPTION OF IMMOVABLE PROPERTY

All that Piece and Parcel of Property being Flat No. G-406 on 4th Floor in Block No. G, adm. About 59.65 Sq.mtrs. Super Built Up area in "Galaxy Residency" scheme along with undivided proportionate Land adm. 22.28 Sq. mtrs. of Survey No. 713/2, Adm. 5601 Sq.mtrs. or thereabout situate lying and being at Mouje - Naroda, Taluka - Asarva, District - Ahmedabad in the Registration District and Sub District - Ahmedabad – 6 (Naroda). Property Owner : Mr. Jigneshbhai Virendrabhai Patel. **Bounded by :- East :** Common Plot and Block No. F, **West :** Passage of Flat No. G-403, **North :** Passage of Flat No. G-405, **South :** Passage of Flat No. G-401.

Authorised Officer,

Date : 24/10/2026, Place : Ahmedabad — **Union Bank of India**

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUMARROW IMPEX LLP

Sl.	PARTICULARS	DETAILS
(1)	(2)	(3)
1.	Name of the corporate debtor	**SUMARROW IMPEX LLP**
2.	Date of incorporation of corporate debtor	22-05-2019
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad under the Limited Liability Partnership Act, 2008
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAP3941
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered office:** 403-I, 4th Floor, Eden Ceramic City, 8A-National Highway, Lalpar, Morbi, Gujarat-363642
6.	Date of closure of Insolvency Resolution Process	27.10.2026
7.	Liquidation commencement date of corporate debtor	28.10.2026 (By order of Hon'ble NCLT, Ahmedabad Bench, Court-2 in IA(Liq.)/8(AHM)2026 in C.P.(IB)/250(AHM)2024) (A copy of the order uploaded on 29.10.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Bharti Jain IBBI/IPA-002/IP-N01321/2025-2026/14545
9.	Address and e-mail of the liquidator, as registered with the Board	4378/B, GF, Prakash Bhawan, Ansari Road, Darya Ganj, New Delhi - 110002 ip.bhartijain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	4378/B, GF, Prakash Bhawan, Ansari Road, Darya Ganj, New Delhi - 110002 Correspondence Email-Id: ip.bhartijain@gmail.com and cirp.sumarrow@gmail.com

Notice is hereby given that the National Company Law Tribunal, Court-2, Ahmedabad Bench has ordered the commencement of liquidation of Sumarrow Impex LLP on 28th October 2026 (copy of the order uploaded on 29.10.2026) under Section 33 of the Insolvency and Bankruptcy Code, 2016.

Sd/-

Bharti Jain

Liquidator - Sumarrow Impex LLP

Date: 31-10-2026 — **Reg No. IBBI/IPA-002/IP-N01321/2025-2026/14545**

Place: Delhi — **AFA valid till 30.06.2027**

Arcil Premier ARC

Asset Reconstruction Company (India) Ltd. (Arcil)

Acting in its capacity as Trustee of various Arcil Trusts

Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028 | Website: www.arcil.co.in; CIN-L65999MH2002PLC134884

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts **("ARCIL")** (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s/Guarantor/s Mortgager/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 27-01-2026 respectively	Possession type and date	Date of Inspection	Type of Property	Earnest Money Deposit (EMD)	Reserve Price	Date & Time of E-Auction
Borrower: Mr/Mrs. PRAKASHBHAI KESHAVBHAI RATHOD (alias) PRAKASHBHAI RATHOD Mr/Mrs. KANTABENRATHOD	**Loan Account Nos. LAP1STR000127835 Cholamandalam Investment and Finance Company Limited**	**Arcil - Trust -2026 - 013**	**Rs. 1263987 (Rupees Twelve lakhs Sixty Three Thousand Nine Hundred Eighty Seven Only as on 22-01-2026 + further Interest thereon + Legal Expenses**	**Physical Possession on 25-05-2026**	**Will be arranged on request**	**Row House/ 137 sq.ft.**	**Rs.60554/-** Rupees Sixty Thousand and Five Hundred and Fifty Four Only	**Rs.605540/-** Rupees Six Lakh and Five Thousand and Five Hundred and Forty Only	16-12-2026 2:00 PM TO 4:00PM
Description of the Secured Asset being auctioned: All that piece and parcel of immovable property bearing Shop No. 4 on the Ground Floor admeasuring 12.77 sq. mtrs. along with undivided share in the land of Road & COP of Building/ Block No. E in Harsidhhi Apartment Co. Op. Housing Society Ltd. (Regi. No. G-16154 on 24/05/1993) situated at R. S. No. 67 paikee, Block No. 111, T.P. Scheme No. 23 (Kosad), F.P. No. 58 of Moje Village: Kosad, Taluka: Surat City, District: Surat. Bounded as under: East: Open Space, West: Shop No. 3, North: Shop No. 5, South: Road.									
Borrower: Mr/Mrs. KAMLESH KUMAWAT (alias) KAMLESH SUKHLAL KUMAWAT Mr/Mrs. KANKU BAI Mr/Mrs. SUKH LAL	**Loan Account Nos. HL04STR000044479 Cholamandalam Investment and Finance Company Limited**	**Arcil - Trust -2026 - 013**	**Rs. 1383245 (Rupees Thirteen lakhs Eighty Three Thousand Two Hundred Forty Five Only as on 22-01-2026 + further Interest thereon + Legal Expenses**	**Physical Possession on 26-05-2026**	**Will be arranged on request**	**Row House/ 432 sq.ft**	**Rs.58735/-** Rupees Fifty Eight Thousand and Seven Hundred and Thirty-Five Only	**Rs.587350/-** Rupees Five Lakh and Eighty Seven Thousand and Three Hundred and Fifty Only	16-12-2026 2:00 PM TO 4:00PM
Description of the Secured Asset being auctioned: All that piece and parcel of immovable property Plot No. 285 as per appoved plan admeasuring 40.18 sq. mtrs. & as per booking plan admeasuring 40.14 sq. mtrs., along with 7.60 sq. mtrs. undivided share in the land of C.O.P. & 16.28 sq. mtrs. undivided share in Road, Rasta total admeasuring 64.06 sq. mtrs. having ground floor Construction in "Shiv Sagar Residency- 2" Constructed on land bearing Revenue Survey No. 144, Block No. 35916 sq. mtrs., situated at Moje Village: Dastan, Taluka: Palsana, District: Surat. Boundaries: EAST: Plot No. 290 WEST: Society Road NORTH: Plot No. 286 SOUTH: Plot No. 284.									

Pending Litigations known to ARCIL : NIL	**Demand Draft to be made in name of : Arcil-Trust-2026-013**	**RTGS details : Arcil-Trust-2026-013, Trust account No - 57500001796433, HDFC Bank limited, Branch: MUMBAI - KAMALA MILLS, IFSC Code: HDFC0000542**
Encumbrances/Dues known to ARCIL : Nil	**Bid Increment amount : As mentioned in the BID document**	
Last Date for submission of Bid : One day before auction date	**Payable at par**	**Name of Contact person & number :** Mr/Mrs. MR. KAUSHIK PATEL 9925679992 Mr/Mrs. kaushikg@chola.murugappa.com, Mr/Mrs.MR RAHUL J. DHOBI 8758587337 rahuljd@chola.murugappa.com, Mr/MS Wasim Sayed 022- 66581376 collections8@arcil.co.in

Terms and Conditions:

1. The Auction Sale is being conducted through e-auction through the website **https://xpertauction.com** in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
2. The Authorised Officer ("AO")/ ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice.
4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however, undersigned shall not be responsible / liable for any error, misstatement or omission.
7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above-mentioned auction sale.
8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place : GUJARAT | Date : 31-10-2026 — **Sd/- Authorized Officer Asset Reconstruction Company (India) Ltd. (Trustee of Arcil-trust-2026-013)**

Advait Energy Transitions Limited

Advait Energy Transitions Limited

(Formerly known as Advait Infratech Limited)

CIN : L45201GJ2010PLC059878

Registered Office : KIFS Corporate House, 1st Floor, Iskcon Ambli Road, Beside Hotel Planet Landmark, Near Ashok Vatika, Bopal, Ahmedabad 380058, Gujarat, India. • Tel No. : +91 79 48956677 • E-mail: info@advaitgroup.co.in • Website : www.advaitgroup.co.in

Statement of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2026 [₹ in Lakhs]

S. No.	Particulars	Standalone						Consolidated					
		For the Quarter Ended			Half Year Ended		Year Ended	For the Quarter Ended			Half Year Ended		Year Ended
		September 30, 2026 (Unaudited)	June 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	September 30, 2026 (Unaudited)	September 30, 2025 (Unaudited)	March 31, 2026 (Audited)	September 30, 2026 (Unaudited)	June 30, 2026 (Unaudited)	September 30, 2025 (Unaudited & Restated)	September 30, 2026 (Unaudited)	September 30 2025 (Unaudited)	March 31 2026 (Audited)
1.	Total Income from Operations	17,005.72	12,933.73	9,546.03	29,939.45	16,891.72	44,768.58	22,093.91	17,927.25	15,686.96	40,021.16	27,530.17	71,452.44
2.	Profit/ (Loss) before exceptional and extraordinary items and taxes	2,318.28	1,695.07	1,387.01	4,013.34	2,444.49	6,244.95	2,719.11	2,092.10	1,505.34	4,811.21	2,788.14	7,787.51
3.	Profit / (Loss) before taxes (after exceptional and extra ordinary Items)	2,318.28	1,695.07	1,387.01	4,013.34	2,444.49	6,241.55	2,719.11	2,092.10	1,505.34

ભારતીય રિઝર્વ બેંક દ્વારા ડોલર વેચાણ દ્વારા કરન્સી હેજિંગ પણ ઘટાડાનું એક કારણ

વિદેશી હૂંડિયામણ ભંડારમાં ઘટાડો

ડોલરની દૃષ્ટિએ, આમાં યુરો, પાઉન્ડ અને યેન જેવી બિન-યુએસ ચલણોના મૂલ્યમાં વધઘટનો સમાવેશ

નવી દિલ્હી, તા.૩૦

ભારતીય રિઝર્વ બેંક (RBI) એ શુક્રવારે જાહેરાત કરી હતી કે ૩૦ ઓક્ટોબરના રોજ પૂરા થયેલા સપ્તાહમાં દેશના વિદેશી હૂંડિયામણ ભંડારમાં $૧.૨૬૯ બિલિયનનો ઘટાડો થયો છે. આ સતત બીજા સપ્તાહમાં ઘટાડો છે. કુલ અનામત હવે $૭૧૯.૭૪૮ બિલિયન છે. અગાઉ, ૧૬ ઓક્ટોબરના રોજ પૂરા થયેલા સપ્તાહમાં તેમાં $૫.૦૧૧ બિલિયનનો ઘટાડો થયો હતો. વિદેશી હૂંડિયામણ ભંડારમાં આ ઘટાડો ચિંતાનો વિષય છે. ૪ સપ્ટેમ્બરના રોજ પૂરા થયેલા સપ્તાહમાં તે $૭૮૫.૭૦૬ બિલિયનના સર્વકાલીન ઉચ્ચ સ્તરે પહોંચ્યો હતો. આ વધારો બિન-નિવાસી ભારતીયો પાસેથી થાપણો માટે ખાસ રાહત



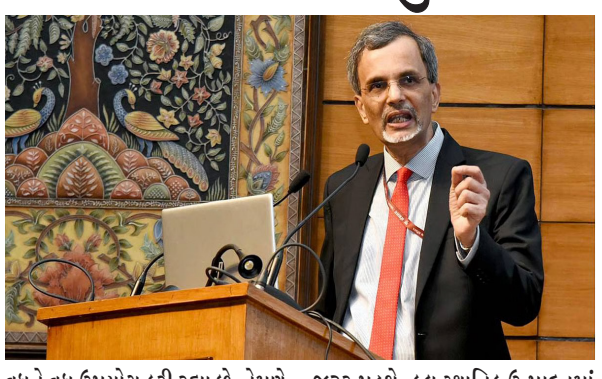
સ્વેપને કારણે થયો હતો. બેંકોએ આ દ્વારા આશરે $૧૩૩ બિલિયન એકત્ર કર્યા. જોકે, ત્યારથી તેમાં સતત ઘટાડો થઈ રહ્યો છે. નિષ્ણાતો માને છે કે આ ઘટાડો FCNR(B) સંસાધનોના ઉપયોગને કારણે થયો હતો. ભારતીય રિઝર્વ બેંક દ્વારા ડોલર વેચાણ દ્વારા કરન્સી હેજિંગ પણ ઘટાડાનું એક કારણ છે. રૂપિયાના મૂલ્યને સ્થિર કરવા માટે આ પગલું લેવામાં આવ્યું હતું. નિષ્ણાતોના મતે, વિદેશી હૂંડિયામણ અનામતમાં તીવ્ર ઘટાડા માટે ઘણા કારણો છે. FCNR(B) સંસાધનોનો ઉપયોગ એક મુખ્ય પરિબળ છે. ભારતીય રિઝર્વ બેંકે ડોલર વેચીને રૂપિયાને મજબૂત બનાવવાનો પ્રયાસ કર્યો છે, જેને ચલણ હેજ તરીકે જોવામાં આવે છે. આ પગલાંથી અનામત પર દબાણ આવ્યું છે. રૂપિયાને ઘટતો અટકાવવાનો આ એક માર્ગ છે. સતત બીજા સપ્તાહમાં ઘટાડો છે. કુલ અનામત હવે $૭૧૯.૭૪૮ બિલિયન છે. અગાઉ, ૧૬ ઓક્ટોબરના રોજ પૂરા થયેલા સપ્તાહમાં તેમાં $૫.૦૧૧ બિલિયનનો ઘટાડો થયો હતો.૨૩ ઓક્ટોબરના રોજ પૂરા થયેલા સપ્તાહના ડેટા અનુસાર, વિદેશી ચલણ સંપત્તિ, જે અનામતનો મુખ્ય ઘટક છે, તે $૧.૩૫૮ બિલિયન વધીને $૫૯૩.૨૦૫ બિલિયન થઈ ગઈ છે. ડોલરની દ્રષ્ટિએ, આમાં યુરો, પાઉન્ડ અને યેન જેવી બિન-યુએસ ચલણોના મૂલ્યમાં વધઘટનો સમાવેશ થાય છે. આ ચલણોના મૂલ્યમાં ફેરફાર પણ અનામતને અસર કરે છે. રિપોર્ટિંગ સપ્તાહ દરમિયાન સોનાના ભંડારનું મૂલ્ય $૨.૬૫ બિલિયન ઘટીને $૧૦૩.૧૫ બિલિયન થયું. સ્પેશિયલ ડ્રોઇંગ રાઇટ્સ (SDRs) $૨૭ મિલિયન વધીને $૧૮.૬૦૫ બિલિયન થયા. આંતરરાષ્ટ્રીય નાણાકીય ભંડોળ (IMF) સાથે ભારતની અનામત સ્થિતિ $૪ મિલિયન ઘટીને $૪.૭૮૭ બિલિયન થઈ ગઈ. આ કુલ ભંડારનો નોંધપાત્ર ભાગ પણ દર્શાવે છે. નિષ્ણાતોના મતે, વિદેશી હૂંડિયામણ અનામતમાં તીવ્ર ઘટાડા માટે ઘણા કારણો છે. FCNR(B) સંસાધનોનો ઉપયોગ એક મુખ્ય પરિબળ છે. ભારતીય રિઝર્વ બેંકે ડોલર વેચીને રૂપિયાને મજબૂત બનાવવાનો પ્રયાસ કર્યો છે, જેને ચલણ હેજ તરીકે જોવામાં આવે છે.

ભારતે વૈશ્વિક પુરવઠા શૃંખલાઓ માટે મહત્વપૂર્ણ આયાતો પર નિર્ભરતા ઘટાડવી જોઈએ

આર્થિક સ્થિતિસ્થાપકતા બનાવવા માટે મુખ્ય ક્ષેત્રોમાં વૈશ્વિકસ્તરે અનિવાર્ય બનવું જોઈએ

નવી દિલ્હી, તા.૩૦

મુખ્ય આર્થિક સલાહકાર વી. અનંત નાગેશ્વરને ગુરુવારે જણાવ્યું હતું કે, ભારતે વધતા ભૂરાજકીય તણાવ વચ્ચે તેની વ્યૂહાત્મક સ્થિતિને મજબૂત કરવા અને મહત્વપૂર્ણ સંસાધનોની સુલભતા સુરક્ષિત કરવા માટે કાળજીપૂર્વક પસંદ કરેલા ઉદ્યોગોમાં વૈશ્વિક સ્તરે અનિવાર્ય બનવું જોઈએ.



૨૦૨૬ ને સતત બાહ્ય આંચકાઓ પછીના વળાંક તરીકે વર્ણવતા, નાગેશ્વરને આયાત અવેજી, સ્થાનિક ઉત્પાદન અને નિકાસ સ્પર્ધાત્મકતાને જોડતી સંકલિત વ્યૂહરચના માટે હાકલ કરી. તેમણે કૃષિ-પ્રક્રિયા ક્ષેત્રને એક સંભવિત ક્ષેત્ર તરીકે ઓળખાવ્યું જ્યાં ભારત વ્યૂહાત્મક લાભ વિકસાવી શકે છે. નાગેશ્વરને જણાવ્યું હતું કે દેશો આર્થિક અને ભૂ-રાજકીય પ્રભાવના સાધનો તરીકે મહત્વપૂર્ણ ખનિજો, સેમિકન્ડક્ટર અને બજાર ઍક્સેસનો વધુને વધુ ઉપયોગ કરી રહ્યા છે. તેમણે ઉદાહરણ તરીકે ચીન દ્વારા તાજેતરમાં ટનલ બોરિંગ મશીનો પર જાહેર કરાયેલ નિકાસ નિયંત્રણોનો ઉલ્લેખ કર્યો. તેમણે જણાવ્યું હતું કે ભારતની અગાઉની આયાત-અવેજી નીતિઓથી વિપરીત, નવા અભિગમમાં સ્થાનિક ઉત્પાદકોને આંતરરાષ્ટ્રીય સ્તરે સ્પર્ધા કરવાની અથવા કિંમતના સંદર્ભમાં આયાતી ઉત્પાદનો સાથે મેળ ખાવાની જરૂર પડશે. કુલ સ્થાનિક ઉત્પાદનમાં ફક્ત ઉત્પાદનનું યોગદાન વધારવાથી વ્યૂહાત્મક સ્થિતિસ્થાપકતા મળશે નહીં. તેના બદલે, ભારતે એવી વિશિષ્ટ ક્ષમતાઓ અને માળખાગત સુવિધાઓ વિકસાવવી જોઈએ જેને વૈશ્વિક બજારો સરળતાથી બદલી ન શકે. નાગેશ્વરને ભાર મૂક્યો હતો કે મહત્વપૂર્ણ તકનીકો અને ઉત્પાદન ક્ષમતાઓમાં નિપુણતા મેળવવાથી મળશે.

બિઝનેસ આજકાલ

ભારતને રૂપિયામાં સુગમતા જાળવવાનું આઈએમએફનું સૂચન

નવીદિલ્હી: આંતરરાષ્ટ્રીય નાણાકીય ભંડોળ (IMF) એ ભારતીય અર્થતંત્રને ઊર્જાના આંચકાઓનો સામનો કરવા માટે વિનિમય દરમાં સુગમતાને પ્રાથમિકતા આપવાની સલાહ આપી છે. અહેવાલો અનુસાર, ભારતીય રિઝર્વ બેંક (RBI) એ રૂપિયાને ટેકો આપવા માટે બજારમાં ભારે હસ્તક્ષેપ કર્યો હતો. IMF કોમ્યુનિકેશન ડિરેક્ટર કોઝાકે કહ્યું હતું કે રૂપિયો આ આંચકાઓ સામે સંરક્ષણની પ્રથમ હરોળ હોવો જોઈએ. અર્થતંત્રના ગોઠવણ માટે વિનિમય દરને મુક્તપણે ફરવા દેવાની મંજૂરી આપવી મહત્વપૂર્ણ છે. કોઝાકે જણાવ્યું હતું કે જો રૂપિયાના અવમૂલ્યનથી ફુગાવો વધે છે, વ સ્થિરતા માટે નાણાકીય નીતિને કડક બનાવવાની ભલામણ કરશે.

ECB પ્રમુખ ક્રિસ્ટીન લેગાર્ડ રાજીનામું આપશે, અનુગામીની શોધ તેજ

નવીદિલ્હી: યુરોપિયન સેન્ટ્રલ બેંક (ECB) ના પ્રમુખ ક્રિસ્ટીન લેગાર્ડે ૭ ફેબ્રુઆરી, ૨૦૨૭ ના રોજ તેમના પદ પરથી રાજીનામું આપશે. તેમણે ગુરુવારે ગવર્નિંગ કાઉન્સિલ અને યુરોપિયન કાઉન્સિલના પ્રમુખ એન્ટોનિયો કોસ્ટાને આ અંગે માહિતી આપી. બેંકના એક પ્રેસ સ્ટેટમેન્ટ અનુસાર, યુરોપિયન કાઉન્સિલ યુરોપિયન યુનિયન સંધિની કલમ ૨૮૩ હેઠળ તેમના અનુગામીની નિમણૂક કરશે. ગવર્નિંગ કાઉન્સિલે લેગાર્ડેના કાર્ય માટે આભાર માન્યો. લેગાર્ડે કહ્યું કે તે ''સારા કાર્ય'' અને ''ભવિષ્ય માટે તૈયાર ECB'' સાથે આ પદ છોડી રહી છે. તેણી તેના કાર્યકાળના ઔપચારિક અંતના સાત મહિના પહેલા પદ છોડી રહી છે.

સોયાબીન ખોળની નિકાસમાં ૫૦%નો ઘટાડો, ઉત્પાદન ઓછું થશે

નવી દિલ્હી : સોયાખોળ દેશમાં સોયાબીનના ઉત્પાદનમાં ઘટાડાની વધતી જતી આશંકાને કારણે સોયાખોળના ભાવમાં ઉછાળો આવ્યો છે. સોયાખોળની મિલો દ્વારા ખરીદીને કારણે ભાવ પ્રતિ ક્વિન્ટલ રૂ. ૭૫૦૦ સુધી પહોંચી ગયા છે. સ્થાનિક વપરાશમાં વધારો થવાને કારણે સોયાખોળની નિકાસમાં ૫૦ ટકાનો ઘટાડો થયો છે. સોયાખોળનો ઉપયોગ મુખ્યત્વે પશુ અને મરઘાંના ખોરાકમાં પ્રોટીનનું પ્રમાણ વધારવા માટે થાય છે. વધતા ભાવ અને આગામી દિવસોમાં અછતની શક્યતાને કારણે, સોયાખોળની આયાત વધારવાની માંગ કરી રહ્યો છે. સોયાબીન મીલનો બાકી રહેલો સ્ટોક ૧૯.૩ મિલિયન ટન સુધી પહોંચવાનો અંદાજ છે.

IT શેરોમાં ખરીદી વચ્ચે સેન્સેક્સ, નિફ્ટી લીલા નિશાનમાં સ્થિર થયા

મુંબઈ: ઇક્વિટી બેન્ચમાર્ક સૂચકાંકો સેન્સેક્સ અને નિફ્ટીમાં સતત બીજા સત્રમાં તેજી જોવા મળી, જેને IT કંપનીઓમાં મજબૂત ખરીદી અને ટાટા ગ્રુપની રિટેલ કંપની ટ્રેન્ટમાં કમાણી-આધારિત માંગ દ્વારા ટેકો મળ્યો. ૩૦ શેરો વાળા બીએસઈ સેન્સેક્સ ૩૦૮.૪૯ પોઈન્ટ અથવા ૦.૪૨ ટકાના વધારા સાથે ૭૪,૪૫૯.૫૩ પર બંધ થયા. દિવસ દરમિયાન, તે ૫૯૧.૫૫ પોઈન્ટ અથવા ૦.૭૯ ટકાના વધારા સાથે ૭૪,૭૪૨.૫૯ પર બંધ થયો. ૫૦ શેરો વાળા NSE નિફ્ટી ૧૧૬.૩૫ પોઈન્ટ અથવા ૦.૫૧ ટકાના વધારા સાથે ૨૩,૦૫૩.૧૦ પર બંધ થયા.

ગેઇલ ગેસના IPO ને સૈદ્ધાંતિક મંજૂરી મળી

બીજા ક્વાર્ટરમાં ગેઈલનો નફો બમણાથી વધુ વધીને ૪૬૫૦ કરોડ થયો

નવી દિલ્હી, તા.૩૦

GAIL Q2 પરિણામો: સરકારી માલિકીની ગેસ કંપની GAIL (ઇન્ડિયા) લિમિટેડે નાણાકીય વર્ષ ૨૦૨૬-૨૭ ના બીજા ક્વાર્ટરના પરિણામો જાહેર કર્યા છે. જુલાઈ-સપ્ટેમ્બર ક્વાર્ટરમાં કંપનીનો ચોખ્ખો નફો બમણાથી વધુ વધીને ૪૬૫૦ કરોડ થયો છે, જે ગયા વર્ષના સમાન ક્વાર્ટરમાં ૨૨૧૭ કરોડ હતો. આ નફામાં વાર્ષિક ધોરણે લગભગ ૧૧૦% નો વધારો દર્શાવે છે. કંપનીના કુદરતી ગેસ માર્કેટિંગ વ્યવસાયમાં મજબૂત વૃદ્ધિએ નફાને ટેકો આપ્યો છે. GAIL ગેસને તેના IPO માટે સૈદ્ધાંતિક મંજૂરી પણ મળી ગઈ છે.

એક્સચેન્જ ફાઇલિંગમાં, ગેઇલે જણાવ્યું હતું કે સપ્ટેમ્બર ક્વાર્ટરમાં કામગીરીમાંથી આવક વાર્ષિક ધોરણે ૩૦ ટકાથી વધુ વધીને ૪૫,૯૨૪ કરોડ થઈ છે. જોકે, આ સમયગાળા દરમિયાન કંપનીના ખર્ચમાં પણ ૨૩ ટકાથી વધુનો વધારો થયો છે. ગેઇલ દેશની સૌથી મોટી કુદરતી ગેસ વિતરણ કંપનીઓમાંની એક છે. તેના વ્યવસાયોમાં ગેસ પ્રાપ્તિ, પાઇપલાઇન સપ્લાય અને પેટ્રોકેમિકલ ઉત્પાદનોનો સમાવેશ થાય છે. બીજા ક્વાર્ટરમાં, ગેઈલના સૌથી મોટા વ્યવસાય, નેચરલ ગેસ માર્કેટિંગની આવક વાર્ષિક ધોરણે ૩૧% થી વધુ વધીને ૪૧,૨૨૬ કરોડ થઈ. આ વ્યવસાયમાં મોટા ગ્રાહકોને જથ્થાબંધ કુદરતી ગેસનું વેચાણ અને સપ્લાય શામેલ છે. આ સેગમેન્ટમાં મજબૂત વૃદ્ધિએ કંપનીના એકંદર આવક પર સકારાત્મક અસર કરી. પશ્ચિમ એશિયામાં થયેલા સંઘર્ષને કારણે ભારતના કુદરતી ગેસ પુરવઠા પર અસર પડી હતી, જેના કારણે શરૂઆતમાં ગેસનો વપરાશ મર્યાદિત બન્યો હતો. જોકે, સપ્ટેમ્બર સુધીમાં, દેશમાં ગેસનો વપરાશ કટોકટી પહેલાના સ્તરે પાછો ફર્યો હતો, એમ બ્રોકરેજ ફર્મ જેફરીઝના વિશ્લેષકોએ કંપનીની કમાણી પહેલા આ આગાહી કરી હતી.

ગિગ અને અસંગઠિત કામદારો માટે રાષ્ટ્રીય સામાજિક સુરક્ષા બોર્ડને સૂચિત કરવામાં આવ્યું

નવી દિલ્હી, તા.૩૦

કેન્દ્ર સરકારે દેશના વિશાળ અસંગઠિત કાર્યબળને ઔપચારિક કલ્યાણ માળખામાં લાવવા માટે એક મહત્વપૂર્ણ નિર્ણય લીધો છે. શ્રમ અને રોજગાર મંત્રાલયે અસંગઠિત કામદારો તેમજ ગિગ અને પ્લેટફોર્મ કામદારો માટે રાષ્ટ્રીય સામાજિક સુરક્ષા બોર્ડની રચનાને સૂચિત કરી છે. સામાજિક સુરક્ષા સંહિતાના વૈધાનિક માળખા હેઠળ સ્થાપિત, આ બોર્ડ દેશના ડિજિટલ ગિગ અને પ્લેટફોર્મ કામદારોને ભારતના ઔપચારિક કલ્યાણ માળખામાં એકીકૃત કરવામાં એક સીમાચિહ્નરૂપ પગલું માનવામાં આવે છે. બોર્ડનો પ્રાથમિક ઉદ્દેશ લાખો ગિગ, પ્લેટફોર્મ અને પરંપરાગત અસંગઠિત કામદારો માટે લક્ષિત કલ્યાણ યોજનાઓ દ્વારા સામાજિક સુરક્ષા તફાવત ઘડવા, તેનું નિરીક્ષણ કરવાનો અને તેને દૂર કરવાનો છે. ડિજિટલ અર્થતંત્રના વિસ્તરણ સાથે અસંગઠિત ક્ષેત્રમાં મજૂર પેટર્ન બદલાઈ ગઈ છે. સત્તાવાર વ્યાખ્યા મુજબ જે વ્યક્તિઓ સ્વતંત્ર રીતે કામ કરે છે અથવા પરંપરાગત નોકરીદાતા-કર્મચારી સંબંધની બહાર કાર્ય વ્યવસ્થામાં ભાગ લઈને આવક મેળવે છે તેમને ગિગ વર્કર્સ કહેવામાં આવે છે. જે કામદારો ઓનલાઈન પ્લેટફોર્મ દ્વારા અથવા તેમની સાથે જોડાઈને કામ કરે છે તેમને પ્લેટફોર્મ કામદારો તરીકે વ્યાખ્યાયિત કરવામાં આવે છે. આ નવા રચાયેલા રાષ્ટ્રીય સામાજિક સુરક્ષા બોર્ડનું માળખું વ્યાપક અને સમાવિષ્ટ બનાવવામાં આવ્યું છે.

ફોર્મ નં. NCLT 3A
અરજી અંગેની જાહેરાત
(નેશનલ કંપની લૉ ટ્રિબ્યુનલ નિયમો, ૨૦૧૬ ના નિયમ ૩૫ અનુસાર)

માનનીય નેશનલ કંપની લૉ ટ્રિબ્યુનલ, અમદાવાદ સમક્ષ
CP (CAA) નં. ૪૮/NCLT/AHM/૨૦૨૬
અંતર્ગત
CA (CAA) નં. ૩૪/NCLT/AHM/૨૦૨૬

લેન્ડમાર્ક કાર્સ (ઇસ્ટ) પ્રાઇવેટ લિમિટેડ .... અરજદાર કંપની ૧ / હસ્તાંતરણ કરનાર કંપની (ટ્રાન્સફરર કંપની)
લેન્ડમાર્ક કાર્સ લિમિટેડ .... અરજદાર કંપની ૨ / હસ્તાંતરણ મેળવનાર કંપની (ટ્રાન્સફરી કંપની)

અરજીની સુનાવણી અંગેની નોટિસ

કંપની અધિનિયમ, ૨૦૧૩ ની કલમ ૨૩૦-૨૩૨ હેઠળ લેન્ડમાર્ક કાર્સ (ઇસ્ટ) પ્રાઇવેટ લિમિટેડના લેન્ડમાર્ક કાર્સ લિમિટેડમાં અને તેમના સંબંધિત શેરધારકો તથા લેણદારો સાથેના જોડાણ (અમલગમેશન) ની યોજનાની મંજૂરી માંગતી અરજી નંબર CP (CAA)/ ૪૮(AHM)૨૦૨૬ અરજદાર કંપનીઓ દ્વારા માનનીય નેશનલ કંપની લૉ ટ્રિબ્યુનલ, અમદાવાદ બેન્ચ સમક્ષ સંયુક્તપણે રજૂ કરવામાં આવી હતી, અને માનનીય નેશનલ કંપની લૉ ટ્રિબ્યુનલ, અમદાવાદ બેન્ચે તારીખ ૨૨.૧૦.૨૦૨૬ ના આદેશ દ્વારા અરજી દાખલ (એડમિટ) કરી છે અને તેની સુનાવણી તારીખ ૧૦.૧૨.૨૦૨૬ ના રોજ નિશ્ચિત કરી છે.

કોઈપણ વ્યક્તિ જે ઉપરોક્ત અરજીને સમર્થન આપવા અથવા તેનો વિરોધ કરવા ઇચ્છતી હોય, તેણે અરજદારના વકીલને તેમની અરજીના ઇરાદાની નોટિસ મોકલવી પડશે, જે તેમના અથવા તેમના વકીલ દ્વારા હસ્તાક્ષરિત હોવી જોઈએ અને તેમાં તેમનું નામ અને સરનામું હોવું જોઈએ, જેથી તે અરજીની સુનાવણી માટે નક્કી કરાયેલી તારીખના ઓછામાં ઓછા બે દિવસ પહેલાં અરજદારના વકીલ સુધી પહોંચી જાય. જ્યાં કોઈ વ્યક્તિ અરજીનો વિરોધ કરવા માંગતી હોય, ત્યારે વિરોધના આધાર અથવા તેમના સોગંદનામાની નકલ આવી નોટિસ સાથે આપવાની રહેશે.

જે કોઈ વ્યક્તિને અરજીની નકલ જોઈતી હોય, તેમને નીચે સહી કરનાર દ્વારા, નિર્ધારિત શુલ્ક ચૂકવ્યેથી, તેની નકલ પૂરી પાડવામાં આવશે.

તારીખ: ૩૦ ઓક્ટોબર, ૨૦૨૬
સ્થળ: અમદાવાદ

સહી/-
ઠક્કર એન્ડ પાહવા, એડવોકેટ્સ
(અરજદારોના વકીલો)
સરનામું: ૭૧, ન્યૂ યોર્ક ટાવર-એ, થલતેજ ક્રોસ રોડ, એસ.જી. હાઈવે, અમદાવાદ-૩૮૦ ૦૫૪

SAMBHAAV MEDIA LIMITED

(CIN: L67120GJ1990PLC014094)
Registered Office: "Sambhaav House", Opp. Judges' Bungalows, Premchandnagar Road, Satellite, Ahmedabad - 380 015
Phone: +91 79 2687 3914/15/16/17
Email: secretarial@sambhaav.com **Website:** www.sambhaav.com

Scan to view Financial Resutls

EXTRACTS OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON SEPTEMBER 30, 2026

(₹ in Lakhs)

SN	Particulars	Standalone						Consolidated					
		Quarter Ended			Half Year Ended		Year Ended	Quarter Ended			Half Year Ended		Year Ended
		30-09-26	30-06-26	30-09-25	30-09-26	30-09-25	31-03-26	30-09-26	30-06-26	30-09-25	30-09-26	30-09-25	31-03-26
	(Refer Notes below)	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations (net)	987.87	852.90	900.45	1,840.77	1,715.11	3,867.30	1,098.03	961.72	1,008.18	2,059.75	1,930.71	4,310.08
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items#)	30.54	(97.58)	69.62	(67.03)	74.51	150.71	28.13	(124.64)	34.06	(96.51)	0.84	96.58
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	30.54	(97.58)	69.62	(67.03)	74.51	150.71	(22.85)	(214.78)	34.06	(237.64)	0.84	98.96
4	"Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)"	27.58	(100.74)	(15.24)	(73.16)	(14.55)	44.40	(25.21)	(211.04)	(41.79)	(236.36)	(69.61)	8.19
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	27.27	(100.49)	(15.87)	(73.22)	(14.62)	9.72	(25.52)	(210.79)	(42.42)	(236.42)	(69.68)	(35.99)
6	"Equity Share Capital (Face Value of ₹1/- per share)"	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11	1,911.11
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	6,462.18	-	-	-	-	-	6,442.14
8	Earning per share of ₹ 1/- each (from Continuing and Discontinuing Operations)												
	Basic and diluted EPS (₹)	0.01	(0.05)	(0.01)	(0.04)	(0.01)	0.02	(0.01)	(0.11)	(0.02)	(0.12)	(0.04)	0.01

1. The above is an extract of the detailed format of Quarterly and year ended Financial Results reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 30, 2026 and the same is filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Quarterly Financial Results and Notes thereto are available on the website of the Stock Exchanges at www.bseindia.com and www.nseindia.com and also on the Company's website at www.sambhaav.com.
2. The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.
3. # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

Place : Ahmedabad
Date : October 30, 2026

For and on behalf of the Board of Directors
Manoj B Vadodaria
Chairman & Managing Director
DIN: 00092053

ફોર્મ બી
જાહેર જાહેરાત
(ઇન્સોલ્વન્સી એન્ડ બેંકરપ્સી બોર્ડ ઓફ ઇન્ડિયા (લિક્વિડેશન પ્રક્રિયા) રેગ્યુલેશન્સ, ૨૦૧૬ ના રેગ્યુલેશન ૱૨ હેઠળ)
સુમારો ઇમ્પેક્સ એલએલપીના હિતધારકોના ધ્યાન માટે

ક્રમ	વિગતો	માહિતી
(૧)	(૨)	(૩)
૧.	કોર્પોરેટ દેવાદારનું નામ	**SUMARROW IMPEX LLP**
૨.	કોર્પોરેટ દેવાદારની સ્થાપનાની તારીખ	૨૨-૦૫-૨૦૧૮
૩.	સત્તાધિકારી જેના હેઠળ કોર્પોરેટ દેવાદાર સ્થાપિત / નોંધાયેલ છે	રજિસ્ટ્રાર ઓફ કંપનીઝ, અમદાવાદ, લિમિટેડ લાયબિલિટી પાર્ટનરશિપ એક્ટ, ૨૦૦૮ હેઠળ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ આઇડેન્ટિટી નં. / લિમિટેડ લાયબિલિટી આઇડેન્ટિફિકેશન નં.	AAP3941
૫.	કોર્પોરેટ દેવાદારની નોંધાયેલી ઓફિસ અને મુખ્ય ઓફિસ (જો કોઈ હોય તો) નું સરનામું	નોંધાયેલી ઓફિસ: ૪૦૩-I, ચોથો માળ, એડન સિરામિક સિટી, ૪A-નેશનલ હાઈવે, લાલપર, મોરબી, ગુજરાત - ૩૬૩૬૪૨
૬.	ઈન્સોલ્વન્સી રિઝોલ્યુશન પ્રક્રિયા બંધ થવાની તારીખ	૨૭.૧૦.૨૦૨૬
૭.	કોર્પોરેટ દેવાદારની લિક્વિડેશન શરૂ થવાની તારીખ	૨૮.૧૦.૨૦૨૬ (માનનીય NCLT, અમદાવાદ બેન્ચ, કોર્ટ-૨ ના IA(Liq.)/8(AHM)2026 અને C.P.(IB)/250(AHM)2024 ના આદેશ દ્વારા) (આદેશની નકલ ૨૯.૧૦.૨૦૨૬ ના રોજ અપલોડ કરવામાં આવી છે)
૮.	લિક્વિડેટર તરીકે કામ કરતા ઈન્સોલ્વન્સી પ્રોફેશનલનું નામ અને નોંધણી નંબર	ભારતી જૈન IBBI/IPA-002/IP-N01321/2025-2026/14545
૯.	લિક્વિડેટરનું સરનામું અને ઈમેલ, જે બોર્ડ સાથે નોંધાયેલ છે	4378/B, GF, પ્રકાશ ભવન, અંસારી રોડ, દરિયા ગંજ, નવી દિલ્હી - ૧૧૦૦૦૨ ip.bhartijain@gmail.com
૧૦.	લિક્વિડેટર સાથે પત્રવ્યવહાર માટે વાપરવાનું સરનામું અને ઈમેલ	4378/B, GF, પ્રકાશ ભવન, અંસારી રોડ, દરિયા ગંજ, નવી દિલ્હી - ૧૧૦૦૦૨ પત્રવ્યવહાર ઈમેલ: ip.bhartijain@gmail.com અને cirp.sumarrow@gmail.com

આથી નોટિસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ, કોર્ટ-૨, અમદાવાદ બેન્ચે ઈન્સોલ્વન્સી એન્ડ બેન્કરપ્સી કોડ, ૨૦૧૬ ની કલમ ૩૩હેઠળ ૨૮ ઓક્ટોબર ૨૦૨૬ ના રોજ સુમારો ઇમ્પેક્સ એલએલપીનું લિક્વિડેશન (વિસર્જન) શરૂ કરવાનો આદેશ આપ્યો છે (આદેશની નકલ ૨૯.૧૦.૨૦૨૬ ના રોજ અપલોડ કરવામાં આવી છે).

સહી/-
ભારતી જૈન
લિક્વિડેટર - સુમારો ઇમ્પેક્સ એલએલપી
નોંધણી નંબર: IBBI/IPA-002/IP-N01321/2025-2026/14545
AFA 30.06.2027 સુધી માન્ય છે
તારીખ: ૩૧-૧૦-૨૦૨૬
સ્થળ: દિલ્હી

NILA SPACES LIMITED

(CIN : L45100GJ2000PLC083204)
Registered Office: 1st Floor, Sambhaav House, Opp. Chief Justice's Bunglow, Bodakdev, Ahmedabad - 380 015.
Phone: +91 79 4003 6817/18 **Fax:** +91-79-26873922
E-mail: secretarial@nilaspaces.com **Website:** www.nilaspaces.com

Scan to view Financial Resutls

EXTRACTS OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2026

(₹ in Lakhs Except EPS)

SN	Particulars	Standalone						Consolidated					
		Quarter Ended			Half Year Ended		Year Ended	Quarter Ended			Half Year Ended		Year Ended
		30-09-26	30-06-26	30-09-25	30-09-26	30-09-25	31-03-26	30-09-26	30-06-26	30-09-25	30-09-26	30-09-25	31-03-26
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations (net)	2,961.02	3,911.35	4,218.35	6,872.37	8,301.63	16,271.35	3,817.52	4,666.85	4,218.35	8,484.37	8,301.63	18,501.84
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	824.53	977.61	942.71	1,802.14	1,774.85	3,692.03	814.63	1,149.86	773.83	1,964.49	1,584.85	3,989.33
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	824.53	977.61	942.71	1,802.14	1,774.85	3,692.03	814.63	1,149.86	773.83	1,964.49	1,584.85	3,989.33
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	596.40	730.85	655.89	1,327.25	1,255.52	2,660.73	588.95	859.75	533.85	1,448.70	1,118.43	2,875.77
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	595.69	729.59	655.10	1,325.28	1,253.94	2,655.79	588.24	858.49	533.06	1,446.73	1,116.85	2,870.83
6	Equity Share Capital (Face Value of ₹.1/- per share)	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89	3,938.89
7	Reserves and Surplus (Excluding Revaluation Reserve)						13,213.14						13,138.00
8	Earning per share of ₹. 1/- each (from Continuing and Discontinuing Operations)												
	Basic (in ₹)	0.15	0.19	0.17	0.34	0.32	0.68	0.15	0.21	0.14	0.36	0.29	0.73
	Diluted (in ₹)	0.15	0.19	0.17	0.34	0.32	0.68	0.15	0.21	0.14	0.36	0.29	0.73

1. The above is an extract of the detailed format of quarter and year ended Financial Results reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 30, 2026 and the same is filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of quarter and year ended Financial Results and Notes thereto are available on the website of the Stock Exchanges at www.bseindia.com and www.nseindia.com and also on the Company's website at www.nilaspaces.com.
2. The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote.
3. # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

Place : Ahmedabad
Date : October 30, 2026

**For and on behalf of the Board of